

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALPINE WINERIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ALPINE WINERIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16/03/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U01551KA2005PTC035845
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : 33/1 SAPTHAGIRIARCADE II FLOOR 8TH CROSS WILSON GARDEN H.SIDDAIAH ROAD BANGALORE.
6.	Insolvency commencement date in respect of corporate debtor	17/12/2019 (Date of Receipt of NCLT Order)
7.	Estimated date of closure of insolvency resolution process	13/06/2020 being 180 days from the date of Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAVINDRANATH NARAYANA RAO Reg No. IBBI/IPA-001/IPP00645/2017-18/11099
9.	Address and e-mail of the interim resolution professional, as registered with the Board	RAVINDRANATH NARAYANA RAO # 522/C, 1ST D, Cross Road, 15th Main, 3 Stage, 4 Block, WCR, Basaveshwaranagar Bangalore - 560 079 ravishendige@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	RAVINDRANATH NARAYANA RAO # 522/C, 1ST D, Cross Road, 15th Main, 3 Stage, 4 Block, WCR, Basaveshwaranagar Bangalore - 560 079 cirpawpl@gmail.com
11.	Last date for submission of claims	02/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/downloadform.html Physical Address. Not Applicable

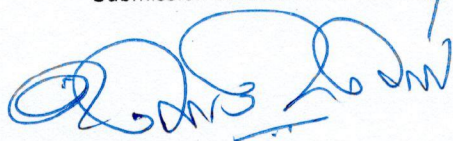
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of ALPINE WINERIES PRIVATE LIMITED Vide Order C.P(IB) No.286/BB/2019.on 17th December, 2019.

The creditors of ALPINE WINERIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02nd January 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Not Applicable as per the information available with the IRP in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


RAVINDRANATH NARAYANA RAO
Interim Resolution Professional

Date 19/12/2019,
Place Bangalore

